

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-61/ND/2017

In the matter of :

Rohit Relan & Ors.

..PETITIONER

Vs.

Sharda Motor Industries Ltd& Ors.

... RESPONDENT

SECTION :

Under Section 241-242

Order delivered on 22.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

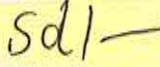
(DEEPA KRISHAN)
Hon'ble Member (Technical)

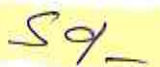
For the Petitioner /Op. Creditor : Mr. Virender Ganda, Sr. Advocate
Mr. Pawan Sharma, Advocate
Mr. Anuj Shah, Advocate
Ms. Nripi Jolly, Advocate
For the Respondent/Corporate Debtor : Mr. S. P Singh, Advocate for R-7
For the RD (N) :

ORDER

Learned Counsel for the parties are present.

At the request of the parties, the matter is adjourned to 24.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.11.2017